

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(9) C.P.(I.B)-507/7/(MB)/2018

CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 13.08.2018

NAME OF THE PARTIES: State Bank of India
V/s
APPLICOMP (INDIA) Ltd.

SECTION OF THE COMPANIES ACT: 7 of Insolvency & Bankruptcy Code,
2016.

ORDER

1. The Learned Representatives of both the sides are present.
2. Stated that in respect of an Order already passed admitting the Insolvency against the group of Videocon Companies, now the Financial Creditor is proceeding against the 2 co-obligators.
3. As a consequence, this petition is filed under section 7 against certain co-signatory of the loan Agreement.
4. Mentioned for admission, however, time is granted to the other side to file Reply, if any, by 21.08.2018.
5. The matter shall be heard on **29.08.2018**.

SD/-
M.K. SHRAWAT
Member (Judicial)

13.08.2018.

HHS